

Writ Petition No.26941 of 2023

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**IN THE HIGH COURT OF JUDICATURE AT MADRAS**

**DATED: 13.09.2023**

**CORAM :**

**THE HONOURABLE MR. JUSTICE N.ANAND VENKATESH**

**Writ Petition No.26941 of 2023**

M.Rajendran

... Petitioner

Versus

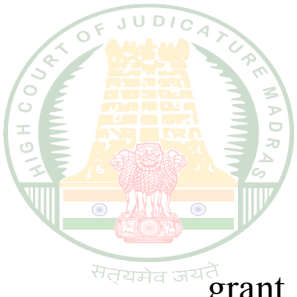
1.The Superintendent of Police (Rural),  
Coimbatore District - 641 018.

2.The Deputy Superintendent of Police,  
Mettupalayam,  
Coimbatore District - 641 301.

3.The Inspector of Police,  
Sirumugai Police Station,  
Reyon Nagar, Sirumugai,  
Coimbatore District - 641 302

... Respondents

**PRAYER :** Writ Petition filed under Article 226 of the Constitution of India praying to issue a Writ of Certiorarified Mandamus, calling for the records in letter dated 04.09.2023 and to quash the impugned order passed by the third respondent letter dated 04.09.2023 and direct the respondents more particularly third respondent to give permission to the petitioner to install Vinayagar Statute minimum 16 places near Sirumugai, Mettupalayam, Coimbatore District (as per Annexure) and to



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grant adequate protection and permission to celebrate the Vinaayaka Chathurthi festival which is scheduled to be held between 18.09.2023 and 22.09.2023 and to grant permission to carry out procession at 5.00 P.M. for immersing Vinayagar Statutes from sirugumai four road via, theater medu via, Bank stop via, Market road Via return to Theater medu via, Ramar Temple via, fruit farm sirumagai, reached at 6.00 P.M. afterwards by immersing idol in sirumagai, River by considering the petitioner's representation dated 22.08.2023 and 25.08.2023.

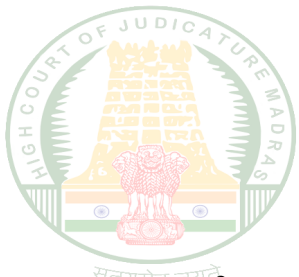
For Petitioner : Mr.S.Venkateswaran

For Respondents : Mr.A.Damodaran  
Additional Public Prosecutor

### **ORDER**

This writ petition has been filed challenging the rejection letter and further seeking for a direction to the respondents to consider the representations made by the petitioner dated 22.08.2023 and 25.08.2023 wherein the petitioner has sought for police protection for installation and for immersion of Vinayagar Idols.

2. Heard Mr.S.Venkateswaran, learned counsel for petitioner and Mr.A.Damodaran, learned Additional Public Prosecutor appearing



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for respondents.  
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3. This Court does not find any illegality or infirmity in the order passed by the third respondent and it does not require the interference of this Court and accordingly, this writ petition stands dismissed. No costs.

**13.09.2023**

Index: Yes/No  
Speaking Order / Non-Speaking Order  
Neutral Citation: Yes / No  
rjr/rka

To

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Coimbatore District - 641 018.
- 2.The Deputy Superintendent of Police,  
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- 4.The Additional Public Prosecutor,  
High Court, Madras.



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**N.ANAND VENKATESH, J**

rka

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